

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION No. 28
TO BE ANSWERED ON 29.01.2026

PROTECTION AGAINST AI-GENERATED CONTENT

28. SMT. PRIYANKA CHATURVEDI

Will the Minister of CULTURE be pleased to state:

- (a) whether Government has assessed AI-generated content's impact on creative industries regarding the unauthorised use of Indian artists' works for training AI systems without consent/compensation;
- (b) the details of regulatory framework or legislative measures protecting intellectual property, moral rights and economic interests from AI content;
- (c) whether international best practices regarding AI regulation in creative sectors have been examined for India's adaptation;
- (d) whether consultations were held with stakeholders regarding mandatory AI disclosure requirements for content derived from Indian cultural heritage; and
- (e) whether Ministry would establish mechanism to monitor and take action against unauthorised AI-generated content infringing cultural and intellectual property rights?

ANSWER

MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) to (e) No, Sir. The Ministry of Culture does not administer any regulatory framework presently on the AI-generated content. The Ministry of Culture addresses related cultural issues only on a case-by-case basis within its mandate.
